

Government is proposing to give to State Schemes for the development of traditional handicrafts?

**The Minister of Industry (Shri Manubhai Shah):** During the current financial year the Government of India have already sanctioned grants to the extent of Rs. 29,69,488 and loans amounting to Rs. 19,23,245 to the State Governments for their schemes for development of traditional handicrafts of India. Some further schemes are expected to be sanctioned for the purpose during the remaining part of the year. Suitable provision for similar assistance to the State Governments will be made for the next year.

श्री खनुथ सिंह: मैं जानना चाहता हूँ कि इसमें उत्तर प्रदेश सरकार को खास करके अड़वरी और सिल्क के बासों क्या सहायता दी गई है ?

श्री मनु भाई शाह: उत्तर प्रदेश गवर्नमेंट को मौजूदा साल में ५ लाख रुपये की ग्रांट दी गई है और साढ़े ६ लाख रुपये का लोन दिया गया है। अब अड़वरी और सिल्क के लिये प्राविशयत स्कीम्स होती हैं और उनकी अलग अलग ब्रेकअप होता है और उनकी बाबत हमारे पास कोई तफ़ील नहीं है।

**Shrimati Renu Chakravartty:** May I know if these schemes are directly to be run by the State or are they also to be run by co-operatives and other non-official organisations and is it necessary that the State Government must ratify them and send them to the Centre?

**Shri Manubhai Shah:** Generally, all these schemes are sponsored by the State Governments; and, after they scrutinise them, they go to the All India Handicrafts Board. The patterns of assistance given in running these co-operatives and other organisations are different in different States. In some cases, the Co-operative Unions run them; in some cases

the All India Handicrafts Board and in some cases the State Governments themselves.

**Shrimati Renu Chakravartty:** Most of the State Governments have submitted their schemes. After they have received the sanction of the Central Government is the final authority that of the All India Handicrafts Board?

**Shri Manubhai Shah:** More or less so; we treat this Board as an autonomous Board.

**Shri T. N. Singh:** Is it a fact that even after scrutiny and recommendation by the Handicrafts Board, the proposals or new schemes take about 4 to 6 months for sanction from Government?

**Shri Manubhai Shah:** No, Sir. This year, as far as I remember, almost 750 schemes were approved in the first 6 weeks of the financial year.

### Iron Ore

\*17. **Sardar A. S. Saigal:** Will the Minister of Commerce and Industry be pleased to state whether it is a fact that the Government of U.S.S.R. propose to purchase Iron ore from India in the near future?

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** No, Sir.

### Ambarnath Woollen Mills

\*18. **Shri Assar:** Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Starred Question No. 1406 on the 2nd September, 1957 and state:

(a) whether a deputation of the workers of the Ambarnath Woollen Mills waited upon him requesting that the mill be handed over to them to run it on co-operative basis; and

(b) if so, the reaction of Government thereto?

**The Parliamentary Secretary to the Minister of Rehabilitation and Minority Affairs (Shri P. S. Naskar):** (a) Yes, on the Deputy Minister of Rehabilitation towards the end of 1956.

(b) The proposal of the workers was not accepted as it was neither economical nor in the interest of the mills as a whole. They were interested only in running the spinning section for the production of yarn. Acceptance of this request would have rendered the other sections of the Mill useless. The mills have been acquired under the Displaced Persons (Compensation & Rehabilitation) Act and are to be disposed of in accordance with the provisions of the said Act. Any sale or transfer detrimental to the interests of the Compensation Pool would have been open to serious objection.

**Shri Assar:** May I know whether any alternative employment has been provided by Government to the displaced mill hands?

**Shri P. S. Naskar:** The mill has been sold to a party.

**Shrimati Renu Chakravarty:** In view of the fact that the Government of India spends large amounts of money on rehabilitation of refugees, may I know whether it was not possible for the Government to have taken over this mill by paying money into the compensation pool from the Rehabilitation Grants and Loans Fund thereby keeping the displaced persons in employment rather than going the roundabout way of throwing them out of job and then giving them employment?

**Shri P. S. Naskar:** It was not possible to run this mill departmentally.

#### Rehabilitation Work in Tripura

\*19. **Shri Dasaratha Deb:** Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Starred Question No. 1139 on the 24th August, 1957 and state:

(a) whether any decision has been taken by Tripura Administration in

the matter of setting up a territory-wise Advisory Committee to assist Government in their relief and rehabilitation work in Tripura; and

(b) if so, the nature of the decision?

**The Parliamentary Secretary to the Minister of Rehabilitation and Minority Affairs (Shri P. S. Naskar):** (a) and (b). The Tripura Administration have intimated that they do not see any necessity for the setting up of an Advisory Committee.

**Shri Dasaratha Deb:** During the last session the Ministry informed us that they are considering the setting up of some kind of committee. May I know the reason why that idea has now been dropped?

**Shri P. S. Naskar:** During the last session the reply given to this question was, 'The matter is under consideration of the Tripura Administration'. Since then, the Tripura Administration, that is, the Chief Commissioner informed us that he does not consider it advisable to form an Advisory Committee at this stage.

**Shri Dasaratha Deb:** May I know the reasons?

**Shri P. S. Naskar:** He had just said that it is not advisable.

**Shrimati Renu Chakravarty:** In view of the fact that there have been statements made to the effect that the Government believes that public co-operation should be taken through the form of advisory committees and even a slow-moving Government as the West Bengal Government has set up an advisory committee, what is the reason that the Chief Commissioner of Tripura where there is a huge refugee population, has categorically stated that there is absolutely no necessity for having an advisory committee. Is the Central Government asking the reasons?

**Shri T. N. Singh:** Sir, on a point of order...